

ASSISTANT MAGISTRATES, BENGAL ACT 1845

ACT No XXVII OF 1845

(Rep., Act 11 of 1849)

[27<sup>th</sup> December, 1845.]

*Passed by the Hon'ble the President of the Council of India in Council on the 27<sup>th</sup> December 1845, with the assent of the Right Hon'ble the Governor General of India.*

AN Act for enabling Assistant Magistrates vested with special powers to decide Cases under the Provision of Act IV. of 1840.

I. It is hereby enacted, that in the Territories subject to the Presidency of Fort William in Bengal, Assistant Magistrates vested with special powers, shall be competent to decide cases under the provisions of Act IV. of 1840 when such cases are referred to them by the Magistrates to whom they are subordinate, and that such Assistants shall deal with such cases in the same way as Magistrates are competent to deal with them under the said Act.

II. Provided always that the Magistrates may at all times recal from such Assistants any depending cases which may have been referred to them under this Act, and which for the more speedy administration of justice or for other reason, the Magistrates may deem it proper to determine themselves in the first instance.

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